



सत्यमेव जयते

The Arunachal Pradesh Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 502, Vol. XXIV, Naharlagun, Monday, November 6, 2017, Kartika 15, 1939 (Saka)

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE EXCISE & TAXATION COMMISSIONER
ITANAGAR

NOTIFICATION

The 25th September, 2017

No. EX-564/2003 (Pt).—In exercise of the powers conferred by **Section 77** of the **Arunachal Pradesh Excise Act, 1993 (Act No. 6 of 1993)**, the Government of Arunachal Pradesh is pleased to make the following rules further to amend the Arunachal Pradesh Excise Rules, 1994 namely :

1. **Short title and commencement** : (1) These rules may be called the Arunachal Pradesh Excise (Amendment) Rules, 2017.
2. They shall come into force from the date of their publication in the official gazette.
3. **Amendment of Rule 254** : In Rule 254, in **sub-rule (5)** for the figure **'7'**, appearing after the word **'for'** and the before the word **'days'** the figure **'20'** shall be submitted.

Marnya Ete, IAS
Commissioner to the
Government of Arunachal Pradesh,
Department of Tax & Excise,
Itanagar.